

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:968
ANSWERED ON:14.07.2004
PRIVATE SELF FINANCING MEDICAL COLLEGES
Rajendran Shri P.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the UGC guidelines on admission is applicable to private self financing medical colleges;
- (b) if so, the details thereof;
- (c) the details of the guidelines formulated for admission criteria and fixing fees in these colleges;
- (d) whether the Competent Authority has recognized medical colleges in Kerala under private self financing professional colleges recently;
- (e) if so, the details of the total seats available on the basis of merit for medical in the above colleges, category-wise; and
- (f) the details of the fees fixed for students admitted on merit in self-financing medical colleges?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a)to(c): As per University Grants Commission, they have not framed any guidelines for admissions to private self financing medical colleges nor they have fixed fee for medical colleges.

(d)to(f): In Kerala, no self financing private professional medical college has been given recognition by the Central Government in the recent past. However, permission has been granted by the Central Government for establishment of 6 new medical colleges in the State in Private Sector with intake of 100 seats each.

The Hon`ble Supreme Court in its judgement dated 14.8.2003 has clarified that the State Government may prescribe the percentage of seats in private professional colleges which can be filled by the Management. The remaining seats are to be filled up as per merit through the common entrance test conducted by the State Agency. The seats filled by the management are also to be filled up as per merit through a common entrance test to be conducted by the Association of all Colleges in the concerned State. In the said judgement, it has further been clarified that each institution shall have the freedom to fix its own fee structure. Each State Government is required to set up a Committee under the Chairmanship of a retired High Court Judge to decide whether the fee proposed by the institute is justified and does not amount to profiteering or charging of capitation fee. The said Committee may approve the fee structure proposed by the institute or may propose some other fee which shall be binding on the institute for a period of three years.